

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO.1647
TO BE ANSWERED ON 10TH DECEMBER, 2024

BOGUS RATION CARDS

1647 **SHRI ANIL KUMAR YADAV MANDADI:**

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that there are a number of bogus ration cards across the country;
- (b) if so, details thereof;
- (c) whether Government had done thorough investigation into the issue of bogus ration cards across the country; and
- (d) if so, the details thereof and action taken against the persons involved in the bogus ration cards rackets?

A N S W E R

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a) to (d): The Targeted Public Distribution System (TPDS) governed under the National Food Security Act, 2013 (NFSA) is operated under the joint responsibility of the Central and the State/ Union Territory (UT) Governments. The operational responsibilities for allocation of foodgrains within the States/ UTs, identification of eligible beneficiaries families, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries under TPDS, supervision over and monitoring of functioning of Fair Price Shops (FPSs) etc. rest with the concerned State/ UT Governments.

As an outcome of the use of technology in TPDS operations since 2013, i.e., digitization of ration cards/beneficiary databases, Aadhaar seeding, de-duplication process, identification of duplicates, ineligible records, deaths, permanent migration of beneficiaries, etc. all States/UTs have been able to weed-out approx. 5.87 crore ration cards between 2013 to 2024 (till date) in order to achieve rightful targeting.
